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BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, AT PUNE

Original Application No.14 of 2025 WZ.

Kailas Narke

..... Applicant.

VERSUS

1. M/s Maharashtra Enviro Power Limited
& Ors.

.....Respondents.

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Amruta

Advocate

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, AT PUNE**

Original Application No. 14 of 2025 WZ.

Kailas Narke

Talegaon-Dhamdhere, Tal.- Shirur
Dist. Pune
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..... Applicant.

VERSUS

**M/s Maharashtra Enviro Power Limited
& Ors.**

..... Respondents.

Submission in Compliance of Order dated 29.01.2025, 07.02.2025 & 10.02.2025

MAY PLEASE YOUR HONOUR

I, Mukta Ranade, Advocate would like to make following submissions in respect of clarification about the compliance of various Orders passed by this Hon'ble Tribunal as under –

- 1) The Applicant was directed by this Hon'ble Tribunal vide Order dated 29.01.2025 to bring on record a concise affidavit to be filed showing therein as to what are the evidences indicating air pollution, water pollution and soil pollution etc. along with the violations of the terms and conditions of E.C. or C to O and also the Complaint if any made by the Applicant to the R.No.4 or any other Authority as well as some documentary evidence about social work being done by him earlier.
- 2) The Applicant had already given specific complaint to the Regional Officer, MPCB, Pune in respect of pollution caused by MEPL by letter dated 24.10.2024, which was duly in worded. A True Office copy of the said complaint along with True Translation thereof into English is enclosed and marked as an **Annexure – I.**

The Applicant earlier also initiated a no. of social works by way of taking initiative to approach various authorities. Some of the photographs are enclosed, which are self-explanatory. (**Annexure II collectively**).

Recently, the Legislative Assembly Question No. 1830 was raised by Letter dated 07.03.2025 about serious air, water and soil pollution caused by the R.No.1. A True Office copy of the said complaint along with True Translation thereof into English is enclosed and marked as an **Annexure – III.**

I have already filed a detailed affidavit dated 03.02.2025 in compliance of the said Order dated 29.01.2025 by e-filing on 04.02.2025. A copy of an acknowledgement of E-filing dated 04.02.2025 is enclosed herewith and

marked as an **Annexure- IV**. Because, in the next Order dated 10.02.2025, it is observed that “No such affidavit appears to have been filed till date by the applicant and only written argument dated 06.02.2025 has been submitted by the applicant”. My affidavit is at **pages 262 to 315** and it gives all the details in respect of air, water, soil pollution with contravention of the consent conditions duly supported by not only complaints but also investigations of all complaints referred therein as well as ineffective and inadequate actions initiated by the authorities without stopping of air, water and soil pollution in the complaints as under-

- 1.1) The R.No.1 and R.No.3 & 4 have not complied with the specific conditions in respect of operating requirement for CHWTSDF at Ranjangaon as stipulated in Schedule-A (Pages 43 to 55) about ambient odour of CHWTSDF, discharge of leachate treatment and disposal, release of liquids which is prohibited. This being common hazardous waste collection, transportation, segregation and processing of hazardous waste for 1/3rd of Maharashtra for 18 districts, it is mandatory on the part of the R.No.1,3 and 4 to ensure regular monitoring of it and to confirm that no incinerable waste should go for landfill and landfillable and incinerable waste should not find its way by way of spillages, discharges into nearby environment and underground resources, of which the complaints are received, investigated and confirmed that the landfillable and incinerable waste had entered into environment of nearby all Gram-panchayats and investigated by the MPCB but not taken substantive actions to stop it for last more than 5 years. We will have to give justice to these Gram-panchayats by investigation of underground resources, air and water pollution as well as soil pollution through independent expert agency survey and report after proper investigation.
- 1.2) Verification Report of Shri. Pramod Doke, Field Officer, MPCB dated 19.09.2024 - Shri. Pramod Doke, F.O, MPCB visited on 19.09.2024 to verify the compliance of MPCB direction dated 13.12.2023 and 26.08.2024 with regard to industry (R.No.1 reply) dated 10.09.2024. The copies of direction dated 13.12.2023 and 26.08.2024 and industry reply dated 10.09.2024 have not been deliberately made available to the applicant.

The non-compliances were as under -

- a) The sludge bulking noticed in the Tube-settler. It means that the unit of sludge removal was not in proper operation and thereby the untreated effluent was being going to further treatment unit due to its bulking in tube settler without settlement of sludge.
- b) 8000 CMD waste water stored in Katcha pond and it was found water is percolated and discharge outside premises, which is not allowed. (Violation of Consent Condition in Schedule I – 1(C)- Page No.90 Annexure-D, of Consent to Operate dated 24.07.2022 which is valid up to 31.10.2026). The disposal of treated effluent shall be used on land for irrigation by adopting

High Rate Transpiration System (HRTS- to be utilized for Tree-Plantation 100%). In no case, the treated effluent shall find its way to any water body at any time and/or any location other than the prescribed mode of disposal (HRTS).

- c) Hazardous waste spillages noticed in shed No.3, which is not allowed. Because being Common Hazardous Waste Treatment and Storage Facility, as per Condition No.7 (Page No.88 of Application at Annexure-D) its 100% disposal should be to CHWTSDF i.e. its own facility and nothing should be spilled in its any premises. It is surprising that no specific Schedule-III Condition has been prescribed in the Consent dated 24.07.2022. No details of waste treatment/stabilization are given in the Condition No. 7 showing it as non-applicable, when the Condition No.10 at page 46 of the Consent to Establish dated 27.10.2005 specifically provides for waste treatment/stabilization of hazardous waste. Further as per Condition No.9, Spillages are to be handled to avoid it by good housekeeping.
- d) Industry informed Katcha pond will be completed up to December 2024. I therefore say that, thereby percolation continued till Katcha pond percolation is stopped. In fact, Katcha Pond is not at all permitted on account of hazardous nature of effluent and hazardous waste being brought to the facility for 100% scientific disposal and not by way of allowing it into Katcha Pond. (This has caused water pollution in the surrounding area).
- e) Incinerable hazardous waste stored openly and covered by tarpaulin sheet only, which will damage environment and not permitted.
A typed and legible big font copy of observations of Shri. Pramod Doke, Field Officer, MPCB is enclosed and marked as an **Annexure – V**.

1.3) Violation of Environment Clearance Specific Condition at Pages 83 & 84 of the Application.

- a) Incinerator shall be designed as per CPCB guidelines and the Energy shall be recovered from the incinerator – The R.No.1 has not so far generating/recovering energy from the incinerator to ensure that incineration gases are converted into energy and not converted into air pollutant, which can be evident from not generating electricity as per the existing capacity of 6 MW/year and therefore, no such data has been made available by the MPCB under RTI. (Condition No. VIII of Specific Condition at Page 83 of EC dated 2.09.2019).
- b) Sufficient number of Piezometer Wells were required to be installed in and around the project site to monitor the ground water quality in-consultation with the State Pollution Control Board and Tread Analysis of Ground Water Quality was to be carried out each season and information was required to be submitted to the SPCB and RO, MoEF & CC. No such data was available

with the Regional Officer MPCB as per Condition No. IX of Special Condition at Page 83 of EC dated 2.09.2019.

- 1.4) Soil/Land Pollution – The following are the investigation reports in respect of causing environment and soil pollution.
- a) Visit and inspection report dated 19.09.2024 clearly shows that, there was sludge bulking noticed in tube settler and JVS was collected from the ETP outlet, but MPCB has not made available to the Applicant under RTI. About 8000 CMD waste water was stored in Katcha Pond and noticed outside the compound wall due to failure on the part of MEPL to prevent percolation outside the premises. This was definitely causing land pollution due to storage in Katcha Pond. (Page 148).
 - b) Visit and investigation report dated 25.09.2023 also showing that MEPL is having 15000 CMD Katcha Pond for storage of surface runoff water with slight brownish coloured water and also it was accumulated outside the boundary of MEPL and causing land pollution due to Katcha Pond (Page 142 of Annexure L).
 - c) Investigation of complaint of Shri. Pradip Raskar done by MPCB showing the soil near the companies' wall appeared to be white in colour and rainwater harvesting pond water was having greenish colour. (Page 136 & 137). This also shows water as well as land pollution.
 - d) Investigation of Complaints of Swarajya Bahujan Sena aand Neamgaon Bhogi Gram-Panchayat further shows that small trench found carrying out water into small pond near MEPL boundary wall having darkish yellow coloured and further connected to Pazar Lake Nimgaon-Bhogi with seepages and heavy lake towards Pazar Lake causing smell nuisance also. (Pages 134 & b135 of visit report dated 24.02.2023 at Annexure J).
 - e) The investigation of complaint from Nimgaon-Bhogi in respect of discharge of contaminated water from boundary wall of MEPL dated 17.01.2022 observed at huge pond formed between SLF No. 4 & 5 having reddish yellow coloured and there were seepages and leakages outside the MEPL premises. (Pages 132 & 133). This was also causing serious water and land pollution.
- 1.5) Air Pollution caused by MEPL- Due to exclusive permission obtained with vested interest to monopolize the pre-processing of hazardous waste activity, for want of no reasons by hands in gloves with the R. No. 3 & 4, the hazardous waste which can be directly send after pre-processing from the industry generating hazardous waste to Cement Factory for Co-processing is brought all the way from 1/3rd of Maharashtra area to the R.No.1 premises by transportation and after pre-processing is again sent to the Cement Factory as a fuel for further co-processing. No where in India such type of monopolized

permission is granted to the CHWTSDF exclusively. Due to double transportation from industry generating hazardous waste to MEPL for pre-processing and then after pre-processing to Cement Factory, serious added air pollution is caused in the surrounding areas of transportation with spillages and vehicular pollution also.

The Applicant has tried his level best to bring on record the grievances of all nearby Gram-panchayats including his own grievances and proved beyond reasonable doubt actual pollution caused by MEPL, R.No.1 and cannot bring more than the available documentary evidence the serious pollution caused by R.No.1. If even then Hon'ble Tribunal not satisfied with the documentary evidence, he has already requested to appoint an independent impartial expert agency to carry out extensive survey and sampling of the not only R.No.1 site but also of all surrounding Grampanchayat to prepare an action plan for restoration and remediation of damage caused to the environment, flora and fauna, nearby public health and live stock etc. (Prayer clause B – 3rd Para, on Page - 28).

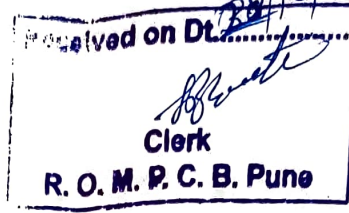
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Dated 17.03.2025

Advocate for the Applicant

श्री. कैलास संभाजी नरके
मु. पो. तळेगाव ढमढेरे,
ता. शिरूर, जि. पुणे
पिनकोड- ४१२२०८
दि. २४.१०.२०२४

प्रति,
प्रादेशिक अधिकारी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
३ रा मजला, जोग सेंटर,
जुना पुणे-मुंबई महामार्ग,
वाकडेवाडी, पुणे- ४११००३



विषय- मे. महाराष्ट्र एन्विरो पॉवर लिमिटेड, प्लॉट क्र. पी. ५६, म.ओ.वि.महामंडळ,
रांजणगाव यांच्या विरुद्ध योग्य ती भरीव कायदेशीर कारवाई करणेबाबत
संदर्भ - माहिती अधिकार अधिनियम, २००५ नुसार उप-प्रादेशिक अधिकारी म. प्र.
नि. मंडळ, पुणे-२ यांनी दिलेली माहिती

महोदय,

उपरोक्त विषयावरील संदर्भीय पत्रानुसार आपल्या उप-प्रादेशिक अधिकारी म. प्र. नि. मंडळ, पुणे-२ यांनी माहितीचा अधिकार अधिनियम २००५ अन्वये मला उपलब्ध करून दिलेल्या माहिती करिता धन्यवाद. मात्र आपण दिलेल्या माहितीनुसार या पूर्वी मी घेतलेल्या मागील २ महिन्यातील पाठपुराव्यानंतर देखील आपल्या विभागामार्फत महाराष्ट्र एन्विरो पॉवर लिमिटेड या एकत्रित घातक घनकचरा व्यवस्थापन केंद्रातून गेले ५ वर्षे होत असणाऱ्या प्रदूषणाबाबत कोणतीही कडक कायदेशीर कार्यवाही करण्यात आलेली नसून कायम त्यांच्याकडून होणाऱ्या प्रदूषणाकरिता म. प्र. नि. मंडळातर्फे संरक्षण देऊन कोणतीही भरीव कायदेशीर कार्यवाही केलेली नसल्याचे स्पष्ट होते.

मला आपल्या विभागाकडून दि. १६/१०/२०२४ रोजी अत्यंत अपुरी अशी माहिती उप-प्रादेशिक कार्यालय, पुणे -२ यांच्याकडून प्राप्त झालेली आहे, मात्र त्यामध्ये सदरहू घातक घनकचरा केंद्रातून निर्माण होणाऱ्या हवा प्रदूषकांबाबत कोणतीही माहिती किंवा विश्लेषणात्मक अहवाल जोडलेला नाही. तसेच सांडपाण्याबाबत देखील कोणत्या भागामध्ये कशाचे प्रदूषण झाले व कोणता विपरीत परिणाम झाला, हे स्पष्ट केलेले नाही. ठराविक

सांडपाण्याचे पृथाःकरण अहवाल ठराविक कालावधी करिताच जोडलेले आढळतात. तसेच एवढ्या मोठ्या प्रदूषित घातक कृतीचे नियमित सांडपाणी, हवेची गुणवत्ता, जमिनीचे प्रदूषण, आजूबाजूच्या लोकांच्या व जनावरांच्या आरोग्यावर आणि शेती व जलप्रवाहावर झालेला परिणाम याबाबत कोणतीच कार्यवाही झालेली दिसत नाही. तरी, यापत्राद्वारे मला लवकरात लवकर म.प्र. नि. मंडळामार्फत वरील सर्व माहिती व त्याबाबत केलेली भरीव कायदेशीर कार्यवाही उपलब्ध करून द्यावी. मी त्याच भागात राहत असल्यामुळे व पर्यावरण संरक्षणासाठी वरील प्रमाणे शेवटची विनंती आपणास करित आहे. मला अशा आहे आपण योग्य ती दखल घेऊन या भागातील शेतकरी, रहिवासी, शेतजमिनी, जनावरे व जलप्रवाह यासाठी त्वरित कायदेशीर कार्यवाही कराल.

कळावे, धन्यवाद

आपला विश्वासू


(कैलास संभाजी नरके)

Shri. Kailas Sambhaji Narke
R/at- Talegaon, Dhamdhere,
Taluka-Shirur, District-Pune
Pin code- 412208
Date- 24.10.2024

To,
The Regional Officer,
Maharashtra Pollution Control Board,
3rd Floor, Jog Center,
Old Pune-Mumbai Highway,
Wakdewadi, Pune-411003

Subject: Regarding taking appropriate legal action against Maharashtra Enviro Power Limited, Plot No. P-56, MIDC, Ranjangaon. Reference: Information received from the Sub-Regional Officer, MPCB, Pune-2 under the Right to Information Act, 2005.

Sir,

Thank you for the information provided to me by your Sub-Regional Officer, MPCB, Pune-2, under the Right to Information Act, 2005, as per the reference letter on the above subject. However, according to the information you provided, despite my follow-up over the last two months, it is clear that no strict legal action has been taken by your department regarding the pollution caused by the Maharashtra Enviro Power Limited's hazardous waste management centre, which has been operating for the last 5 years. Instead, your department has been protecting them from the pollution caused, and no substantial legal action has been initiated by the Maharashtra Pollution Control Board.

I received very limited information from the Sub-Regional Office, Pune-2, on 16th October 2024, which did not include any details or analytical reports regarding the air pollutants generated by the hazardous waste centre. Furthermore, no information was provided about the specific areas affected by the wastewater or the adverse effects caused by it. The wastewater treatment reports provided were only for a limited period, and there seems to be no action regarding the regular pollution caused by wastewater, air quality, land contamination, and the effects on the health of nearby residents, animals, agriculture, and water bodies.

Therefore, through this letter, I request that all the above-mentioned information and details of the legal actions taken by your department be provided to me as soon as possible. Since I reside in the same area, I make this final request for environmental protection, hoping that you will take the necessary legal actions for the welfare of the farmers, residents, agricultural land, animals, and water bodies in the area.

Thank you.

xxx
Kailas Narke

शिरूरला स्वच्छतेसाठी लाक्षणिक उपोषण

शिरूर, ता. ३० : शहरातील सोनार आळी परिसरात नागरी सुविधा देण्यात नगर परिषदेकडून टाळाटाळ केली जात असल्याचा आरोप भाजपचे कार्यकर्ते विजय नरके यांनी केला. या परिसरातील नागरी समस्यांकडे लक्ष वेधण्यासाठी त्यांनी आज (सोमवारी) नगर परिषदेसमोर एकदिवसाचे लाक्षणिक उपोषण केले.

भाजपचे जिल्हा संपर्कप्रमुख अॅड. धर्मेद्र खांडरे, हवेली तालुकाध्यक्ष रोहिदास उंद्रे, माजी नगराध्यक्ष राजेंद्र क्षीरसागर, महाराष्ट्र नवनिर्माण सेनेचे उपजिल्हाध्यक्ष महेबूब सय्यद, तालुकाध्यक्ष कैलास नरके, जनता दलाचे जिल्हाध्यक्ष संजय बारवकर, मनविसेचे तालुकाध्यक्ष स्वप्नील माळवे, शहराध्यक्ष अविनाश घोगरे, युवासेनेचे शहर अधिकारी सुनील जाधव, बाबूराव

पाचंगे, केशव लोखंडे, रवींद्र मानप, अनिल बांडे यांच्यासह नितीन पाचर्णे, मंगेश खांडरे, संदीप गायकवाड, नीलेश गाडेकर या नगरसेवकांनीही या आंदोलनाला पाठिंबा दिला.

सोनार आळी परिसरात अनेक समस्या असून, प्रामुख्याने सार्वजनिक स्वच्छता केली जात नसल्याचा आरोप नरके यांनी केला. दरम्यान, आंदोलकांनी नगराध्यक्षा वैशाली वाखारे व मुख्याधिकारी विद्यादेवी यांची पोळ यांची भेट घेतली. तेव्हा शहरात काटेकोर स्वच्छता मोहीम राबविली जात असल्याचे पोळ यांनी सांगितले. सोनार आळी परिसरातील विकासकामांना नगर परिषदेच्या सर्वसाधारण सभेत मान्यता घेऊन निधी उपलब्धेतनंतर नाला बंदिस्त करण्याचा विषय मार्गी लावला जाईल, असेही त्यांनी सांगितले.

तीर्थक्षेत्र आळंदी शहर स्वच्छतेसाठी सर्वांनी कस

शहर स्वच्छता, भाविक व नागरिकांना सुविधांसाठी शहर मनसेने घातले नगराध्यक्षांना साकडे

। आळंदी प्रतिनिधी ।

तीर्थक्षेत्र आळंदी। काहीही पावेसाठी स्वच्छतेकडे लक्ष देण्यात यावे तसेच भाविक व नागरिकांना विविध नागरी सुविधा देण्यात याव्यात. यासाठी आळंदी शहर महाराष्ट्र नवनिर्माण मंत्राली समन्वयनी आहे तीर्थक्षेत्र आळंदीत हजारो भाविक श्रद्धाया दर्शनार्थ येतात. त्यामुळे या भाविकांकरिता नागरिकांना निर्धारित याने स्वच्छता व अत्याव सेवा मिळण्यासाठी आळंदी शहर मनसेच्या वतीने आळंदीचे मुख्याधिकारी समोर धूमका व नगराध्यक्षा डेवदत्त उमरोकर यांना निवेदन देण्यात आले. यावेळी नगराध्यक्षा उमरोकर यांनी निवेदन स्वीकारले. काहीही पावेसाठीदेखील तब्यात डिस्ट्रिक्टवरील कचऱ्याचे ढोंग जाणेकरीत असून प्रशासन हा कचरा उचलण्यास दिग्दर्श करत असल्याने आळंदीकरांकरिता भाविकांकरिता आरोग्याकरिता प्रक निर्माण होत आहे. यातून हेतोसमवेत रोग तब्यात पसरण्याची शक्यता आहेत. त्यामुळे शासिकने स्वच्छतेकरिता कामास प्राधान्य देण्याची मागणी मनसेने केली आहे.



यांची होती उपस्थिती

शहर तालुका अध्यक्ष संदीप पवार, शिंदे तालुका अध्यक्ष कैलास नरके,

मनविससेट लुका बघले, आळंदी नगराध्यक्षा सांघवीकरावे काळे, उपनगराध्यक्षा किरण नरके, पुढाऱ्यात भाऊ बाबा, उपनगराध्यक्षा विवी

स्वामी, शहर नगराध्यक्षा शिंदारी काळे, नरिश बाबली चौधरी, प्रशांत जेटे, माऊली इकरा उपस्थित होते.

रोहित्र जळाल्याने रामवाडी अंधारात

महावितरणकडून तक्रारी बेदखल : मनसे तालुकाध्यक्षांचा आंदोलनाचा इशारा

तळेगाव ढमढेरे, दि.१७ (वार्ताहर)
- येथील रामवाडी येथील रोहित्र गेल्या महिन्यात बिघाड झाला होता. याबाबत येथील नागरिकांनी तोंडी तक्रारी दिल्या असूनही संबंधित विभागाने याची दखल घेतली नाही. येत्या दोन दिवसांत रोहित्र न बसविल्यास तीव्र आंदोलन करण्यात येईल, असा इशारा महाराष्ट्र नवनिर्माण सेनेचे तालुकाध्यक्ष कैलास नरके यांनी महावितरणला निवेदनाब्दारे दिला आहे.

या महिन्यात तीनवेळा रोहित्र जळाले. त्यामुळे येथील नागरिकांना अंधारात राहण्याची वेळ आली आहे. या संदर्भात अधिकाऱ्यांनी तपासणी न करता रोहित्र बसविले. मात्र, रोहित्र



तळेगाव ढमढेरे (ता.शिरूर) : येथे रामवाडीतील रोहित्र दुरुस्तीचे निवेदन देताना मनसेचे पदाधिकारी, कार्यकर्ते.

बसवल्यानंतर पाच तासांत पुन्हा त्यात बिघाड झाला. त्यामुळे शेतकऱ्यांचा आणि नागरिकांना आर्थिक तोटा सहन करावा लागत आहे. यामुळे नागरिकांचा

पिण्याच्या पाण्याचा प्रश्न ऐरणीवर आला आहे. महावितरण कार्यालयातील कनिष्ठ अभियंता अलदार यांनी सांगितले की, दोन दिवसात काम पूर्ण होईल. 30

शिरूरमधाल आढ, नाल्यावर आतक्रमण

मनसेचे आंदोलन सुरू

Annexure -II (3)

शिरूर : प्रतिनीधी

शिरूर नगरपरिषदेसमोर नैसर्गिक ओढे, नाले यांच्यावर झालेले अतिक्रमण व इतर मागण्यांसाठी गुरुवार (दि. ५)पासून महाराष्ट्र नवनिर्माण सेनेच्या वतीने धरणे आंदोलन सुरू करण्यात आले आहे.

मनसेचे शहराध्यक्ष शहराध्यक्ष अविनाश घोगरे, मनविसेचे तालुकाध्यक्ष स्वप्नील माळवे, वाहतूक सेनेचे रवींद्र गुळादे हे धरणे आंदोलनास बसले आहेत. या वेळी मनसे शहराध्यक्ष अविनाश घोगरे म्हणाले, नैसर्गिक ओढे, नाले याबाबत शिरूर नगरपरिषदेकडे सातत्याने गेल्या तीन महिन्यांपासून पाठपुरावा होत आहे. परंतु, यावर कोणतेही ठोस पाऊल



शिरूर नगरपरिषदेसमोर धरणे आंदोलन करताना मनसेचे पदाधिकारी. (छाया : अभिजित आंबेकर).

उचलले नाही. त्यामुळे हे आंदोलन करण्याची वेळ आली आहे.

या वेळी मनसेचे तालुकाध्यक्ष कैलास नरके, जनता दलाचे जिल्हाध्यक्ष संजय बारवकर,

या आहेत मागण्या

नैसर्गिक ओढे-नाले खुले करा, नैसर्गिक नाले व ओढे यांना संरक्षक भिंती बांधा, ओढ्यांवरील अतिक्रमण काढा, ओढ्यांवरील सुरू असलेली बांधकामे थांबवून संबंधितांवर कायदेशीर कारवाई करा.

नगरसेवक मंगेश खांडरे, माजी मनसेचे शहराध्यक्ष संदीप कडेकर, मुस्लिम जमातचे अध्यक्ष इक्वालभाई सौदागर, महंमद हुसेन पटेल, चांदभाई बळभट्टी, रामभाऊ इंगळे, प्रमोद गायकवाड, सुभाष जैन, डॉ. वैशाली साखरे, तारुअक्का पठारे आदी मान्यवर उपस्थित होते.

दै.प्रभात प्रतिनिधी जालिंदर

आदक, तळेगाव ढमढेरे.

Annexure-II (4)

नगर मार्गावरील अनधिकृत होडिंग्स काढा

मनसेची मागणी : निवासी जिल्हाधिकारी मुठे यांना निवेदन सादर

तळेगाव ढमढेरे, दि. २४ (वार्ताहर)

- पुणे-नगर मार्गावरील अनधिकृत होडिंग्स काढून टाकावेत. तसेच असे होडिंग्स लावणाऱ्यांविरुधात गुन्हा दाखल करून कारवाई करण्यात यावी, अन्यथा महाराष्ट्र नवनिर्माण सेनेच्या वतीने आंदोलन करण्यात येईल, असे लेखी निवेदनाचे पत्र मनसेचे शिरूर-हवेली तालुका अध्यक्ष कैलास नरके यांनी निवासी जिल्हाधिकारी राजेंद्र मुठे यांना दिले.

या निवेदनात म्हटले आहे की, गेले १० वर्षांपासून शासनाचा बुडालेला महसूल संबंधित होडिंग मालकांकडून वसूल करण्यात यावा, अन्यथा उभारलेल्या मोठ्या होडिंग्स विरोधात आंदोलन करण्यात येईल. या दरम्यान कायदा आणि सुव्यवस्था बिघडल्यास याला शासन जबाबदार असेल. गेली १० वर्षांमध्ये शासनाचा करोडो रूपाचा महसूल बूडाला असून शासनाच्या जागेत बेकायदेशीर अवैध होडिंग्स लाऊन करोडो



पुणे : नगर मार्गावरील अनधिकृत होडिंग्स काढावेत, या मागणीचे निवेदन निवासी जिल्हाधिकारी राजेंद्र मुठे यांना देताना तालुकाध्यक्ष कैलास नरके.

रूपाचा मलिदा होडिंग्स मालकांनी आतापर्यंत खाल्ला आहे. याबाबत वेळोवेळी तक्रार करूनही यावर कोणतीच कारवाही होत नसल्याचे आढळत आहे. म्हणून आम्ही हे आंदोलन करणार असल्याचे लेखी निवेदन पत्र पुणे जिल्हाधिकारी कार्यालयात जाऊन निवासी जिल्हाधिकारी राजेंद्र मुठे यांना दिले आहे. पुणे-नगर रस्त्यावरून जाताना वाहनचालकाचे लावलेल्या होडिंगकडे

अनेकांचे लक्ष वेधले जाते. त्यामुळे मार्गावर अपघाताची शक्यता वाढते. तसेच काही ठिकाणी या होडिंगमुळे मार्गाचे विद्रुपीकरण होते. त्यामुळे अनाधिकृत होडिंग्स हटवावेत, अशी मागणी नेवेदनपत्राद्वारे जिल्हाधिकारी राजेंद्र मुठे केली आहे. तसेच हवेलीचे तहसीलदार, शिरूरचे तहसीलदार, नायब तहसीलदार यांनाही याबाबत पत्र दिले असल्याचे कैलास नरके यांनी सांगितले आहे.

अखेर आयटीआयला मिळाली जागा

माउली कटके : विद्यार्थ्यांच्या औद्योगिक शिक्षणाचा मार्ग सुकर

। वाडेबोल्हाई : प्रतिनिधी
वाघोलीतील औद्योगिक प्रशिक्षण संस्था (आयटीआय) पेरणे फाटा येथे अखेर हक्काची जागा मिळाली. जिल्हाधिकारी, हवेलीच्या प्रांताधिकारी, तहसीलदार, वाघोली मंडलाधिकारी, लोणीकंद पोलीस निरीक्षक यांनी शनिवारी (३० जून) पोलीस बंदोबस्तात शासनाच्या नियमानुसार आयटीआयची जागा ताब्यात दिली. त्यामुळे विद्यार्थ्यांच्या औद्योगिक शिक्षणाचा मार्ग सुकर झाल्याचे शिवसेनेचे जि.प. सदस्य पै. माउली कटके यांनी सांगितले.

आयटीआय २००८ पासून पेरणे फाटा (ता. हवेली) खासगी जागेमध्ये सुरू होते. वाघोली येथील गट क्र.१४१३ मधील ३ एकर शासकीय जमीन आयटीआयला २०१३ मध्ये जिल्हाधिकाऱ्यांनी दिली होती. त्यानंतर आयटीआयच्या वतीने अनेकवेळ जमिनीचा ताबा घेण्याचा प्रयत्न झाला होता. मात्र, या जागेवर असणारी अतिक्रमणे व गार्डनमुळे ६७ गुंठे जागाच उपलब्ध होत होती. आयटीआयच्या वतीने तीन एकर जागा मिळविण्याचा प्रयत्न वारंवार केला गेला. अखेर जिल्हाधिकारी यांच्या आदेशाने हवेलीच्या प्रांताधिकारी ज्योती कदम, तहसीलदार प्रशांत पिसाळ, मंडल अधिकारी किशोर शिंगोटे यांच्या पथकाने पोलीस बंदोबस्तात शनिवारी तीन एकर जागेची मोजणी



वाडेबोल्हाई : वाघोलीतील आयटीआयची जागा पोलीस बंदोबस्तात देण्यात आली.



केली. अतिक्रमण असल्याने तीन एकर जागा उपलब्ध होत नव्हती. त्यामुळे मोकळी ६७ गुंठे व गार्डनचे अतिक्रमण असलेली २७ गुंठे जागा ताबे पावती करून आयटीआयला देण्यात आली.

यावेळी महसूलचे अधिकारी व ग्रामस्थांमध्ये शाब्दिक चकमक झाली. गार्डनची २७ गुंठे जागा दिल्याने वाघोली ग्रामपंचायत व ग्रामस्थांनी विरोध केला आहे. याप्रसंगी सरपंच वसुंधरा शिवदास उबाळे, उपसरपंच संदीप सातव,



पेरणे फाटा येथील आयटीआयला हक्काची जागा मिळाली नाही, तर टाळे ठोकले जाईल, असे निवेदन मनसेच्या वतीने जिल्हाधिकारी व महसूल अधिकाऱ्यांना दिले होते. असे वृत्त दे. पुण्यनगरीमध्ये प्रसिद्ध होताच शासनाने दखल घेऊन अधिकाऱ्यांनी वाघोलीतील आयटीआयची जागा ताब्यात दिली.

- कैलास नरके, मनसेचे अध्यक्ष, शिरूर-हवेली



आयटीआयला जागेचा ताबा देत असताना महसूल प्रशासनाने ग्रामपंचायतीच्या गार्डनमधील २७ गुंठे जागेचा ताबा दिला असल्याने ग्रामपंचायतीने विरोध केला आहे. या जागेसंदर्भात ग्रामपंचायतीने मंगळवारी (३ जुलै) रोजी विशेष ग्रामसभा बोलावली आहे. या ग्रामसभेमध्ये ग्रामस्थांची भूमिका मांडून वरिष्ठ कार्यालयाला कळविण्यात येईल.

- संदीप सातव, उपसरपंच-वाघोली

माजी सरपंच शिवदास उबाळे, रामभाऊ दाभाडे, श्रीमंत गणेश तरुण मंडळचे संयोजक संदीप थोरात, ग्रामपंचायतीचे ग्रामविकास अधिकारी

मधुकर दाते, लोणीकंद पोलीस ठाण्याचे पोलीस निरीक्षक प्रताप मानकर पोलीस, ग्रामपंचायतीचे सर्व सदस्य व ग्रामस्थ उपस्थित होते.

दुष्काळी योजनांची अंमलबजावणी करावी

शिरूरच्या तहसीलदारांना मनसेचे निवेदन सादर

शिखर : प्रतिनिधी

दुष्काळी योजनांची अंमलबजावणी करावी व दुष्काळ व्यवस्थापन संहिता २०१६ ची नकास मराठीत मिळावी, अशी मागणी शिरूर मनसेच्या वतीने शिरूरचे तहसीलदार रणजित भोसले यांच्याकडे निवेदनाद्वारे करण्यात आली.

मनसेने दिलेल्या निवेदनात म्हटले आहे की, पंधाणे दि. ४ रोजी दुष्काळ योजनांची अंमलबजावणी करावी याबाबत शिरूरचे तहसीलदार रणजित भोसले यांना निवेदन देण्यात आले होते. त्याबाबत सविस्तर माहिती प्रशासनाने दिलेली नाही. याकून प्रशासन दुष्काळ उपाययोजनांबाबत गंभीर नसल्याचे दिसते. दुष्काळ व्यवस्थापन संहिता २०१६

मध्ये तयार करण्यात आले आहे. संहितेची मराठी आवृत्ती कोठेही उपलब्ध नाही. शासन निर्णयप्रमाणे सर्व कामकाज मराठीत व्हावे हे अपेक्षित असताना इंग्रजी भाषेचा वापर करणे चुकीचे आहे.

सर्वसाधारण सेतकरीवर्ग ग्रामीण भागात राहणारे, दुष्काळ योजनेची माहिती सामान्य सेतकच्यातून मराठी भाषेतच घ्यायाने मिळाली तर त्यांना त्यांचे हक्क समजू शकतील. त्याकरीता दुष्काळ व्यवस्थापन संहिता २०१६ ची मराठी आवृत्ती तातडीने उपलब्ध करून देण्याची मागणी केली आहे.

'मनसेचा' अंतर्गत ज्या गावांमध्ये बेरोजगार तस्माना कामे नाहीत व त्यांचे फॉर्म क्र. ४ भरले आहेत त्यांना रोजगार उपलब्ध करून

देण्यात यावा व रोजगार उपलब्ध करून दिला असल्यास त्याभाषींची यादी त्वरित देण्यात यावी. सेतकरीवर्गाकरीता असलेल्या कडवाकुट्टी, रोपवाटिका, ग्रामीण गोदाम योजना, सीतगृह, फळ प्रक्रिया, कुशी सल्ला व पर्यटन केंद्र, शेवाळ शेती या योजनांचा प्रचार व प्रसार करण्यात कुशी विभाग हिम असून, ग्रामीण भागातील तरुणांना याची सविस्तर माहिती दिल्यास गावातच विविध रोजगार उपलब्ध होतील. शासनाच्या सेकटो योजना कागदावरच असून, प्रशासनाचे पूर्ण दुर्लक्ष झाल्याचे चित्र तालुक्यात आहे.

याबाबत तालुका प्रशासनाने गंभीरपणे दखल घ्यावी व दुष्काळी भागातील योजनांची प्रभावी अंमलबजावणी करावी, तसेच माहिती



शिखर घनसेच्या वतीने शिरूरचे तहसीलदार रणजित भोसले यांना सेतकच्यांच्या घाण्ण्यांबाबत निवेदन देण्यात आले. (छाया : अभिजित आंबेकर)

उपलब्ध करून देण्यात यावी, अशी मागणी महाराष्ट्र नवनिर्माण सेनेच्या वतीने करण्यात आली. जिल्हाध्यक्ष समीर धिगडे यांच्या मार्गदर्शनखाली मनसेचे तालुकाध्यक्ष कैतान नरके, मनसिसेचे तालुकाध्यक्ष सखीनील माळवे,

सह्राध्यक्ष अविनाश पोगरे, सैलेश जाधव, विकास साबळे, आदित्य मेट, बंडू दुपाने, प्रवीण तुबाकी, डॉ. वैजाली सखरे आदींनी तहसीलदार भोसले यांना मागण्यांचे निवेदन दिले.

चुकीच्या भूसंपादन प्रक्रियेचा बळी ठरलेल्या शेतकऱ्यांचा मोर्चा

शिरूर तालुक्यातील अन्यायग्रस्त शेतकऱ्यांचा शिरूर तहसील कार्यालयवर मोर्चा

शिरूर तालुक्यातील गेली २८ वर्षांपासून पुनर्वसनाचा प्रश्न सतावत आहे. पुणे जिल्ह्यातील सात धरण प्रकल्पग्रस्तांच्या अनियमित जमीन वाटपातील शेकडो प्रकरणांच्या न्यायासाठी एकत्र येत लढा उभारत असून अन्यायग्रस्त शेतकऱ्यांना घेऊन शिरूर तहसील कार्यालय येथे पंधरा नोव्हेंबर रोजी मोर्चा काढण्यात येणार असल्याची माहिती शेतकरी संघटनेचे नेते बाळासाहेब घाडगे व डॉ. धनंजय खेडकर यांनी दिली आहे. पुणे जिल्ह्यातील वीर, भामा आसखेड, उजनी, टेमघर, गुंजवणी, कळमोडी व चासकमान या सात धरणांच्या प्रकल्पग्रस्तांसाठी शिरूर तालुक्यात एकट्या चासकमान लाभक्षेत्रातील जमिनीचे सुमारे ३५६८ हेक्टर क्षेत्रांचे संपादन करून त्यातील काही क्षेत्रांचे वाटप करण्यात आले. वाटप झालेल्या क्षेत्राबाबत अनेक शेतकऱ्यांच्या पश्चात ही वाटप प्रक्रिया झाली असून अनेक शेतकऱ्यांवर या वाटप प्रक्रियेत अन्याय झाला आहे. तर शेतकऱ्यांना वाटपाबाबत नेमकी आकडेवारी समजू दिली जात नाही. असंख्य अन्यायग्रस्त शेतकऱ्यांची सध्या याबाबत न्यायालयात तसेच महसूल विभागाकडे लढाई सुरु असून अनेक वाटप घोट्याळे सुरु असल्यामुळे अनेक शेतकरी त्रस्त झाले आहे.



या पार्श्वभूमीवर शिरूर येथील या एका जमिनीच्या प्रकरणात या लढाईमध्ये उतरलेले डॉ. धनंजय नामदेव खेडकर यांच्या पुढाकारामुळे अखिल भारतीय ग्राहक पंचायत, पतंजली योग समिती, शेतकरी संघटना, क्रांतिवीर प्रतिष्ठान यांनी एकत्र येऊन लढा पुढे घेऊन जाण्याचा निर्णय घेतला आहे.

जिल्हा पुनर्वसन अधिकार्यांच्या चौकशीची मनसेची मागणी

याबाबतची पहिली बैठक घेत लढ्याची दिशा ठरविण्यात आली असून यावेळी शिरूर, जातेगाव बुद्रुक, धानोरे, जातेगाव खुर्द, कोंढापुरी, कासारी, सणसवाडी, तळेगाव डमडोरे, निम्मागाव म्हाळुंगी, पिंपळे जगताप, वाजेवाडी, कोरेगाव भीमा, खंडाळे, गणेशगाव खालसा, डिंग्रजवाडी, राउतवाडी, बुरुंजवाडी यांसह आदी गावांतील शंभरहून अधिक अन्यायग्रस्त शेतकरी उपस्थित होते. तर सर्व अन्यायग्रस्त शेतकऱ्यांकडून त्यांच्या मागण्यांचे निवेदन शिरूरच्या तहसीलदार लैला शेख यांना देत त्या ठिकाणीच एक दिवशीय धरणे आंदोलन करण्याचा निर्णय घेण्यात आला असल्याचे डॉ. धनंजय खेडकर यांनी सांगितले आहे. पुणे जिल्ह्यातील अनेक ठिकाणी बेकायदेशीरपणे जमिनीचे वाटप करण्यात आलेले असून जिल्हा पुनर्वसन अधिकारी कायद्याचे पालन न करता काही दलालांना हाताशी धरून जमिनीचे वाटप करत असल्यामुळे जिल्हा पुनर्वसन अधिकारी यांची खातेनिहाय चौकशी करून मागणी महाराष्ट्र नवनिर्माण सेनेचे शिरूर हवेली अध्यक्ष कैलास नरके यांनी जिल्हाधिकार्यांकडे केली आहे.

Annexure – II (1)

Shirur holds symbolic hunger strike for cleanliness

Shirur, 30th: BJP worker Vijay Narke accused the Municipal Council of shirking its responsibility in providing civic amenities in the Sonar Ali area of the city. To draw attention to the civic issues in the area, he organized a one-day symbolic hunger strike in front of the Municipal Council today (Monday).

BJP District Contact Chief Adv. Dharmendra Khandre, Haveli Taluka President Rohidas Udre, Former Mayor Rajendra Kshirsagar, Vice-President of Maharashtra Navnirman Sena Meheboob Syed, Taluka President Kailas Narke, Janata Dal District President Sanjay Baravkar, Taluka President of Manvise Swapnil Malve, City President Avinash Ghogre, Youth Sena City Officer Sunil Jadhav, Baburao Pachange, Keshav Lokhande, Ravindra Sanap, Anil Bande, Nitin Pacharn, Mangesh Khandre, Sandeep Gaikwad, Nilesh Gadekar, along with Municipal Corporators, also supported this movement.

Narke alleged that there are several issues in the Sonar Ali area, mainly the lack of public cleanliness. Meanwhile, the protesters met with Municipal Chairperson Vaishali Wakhare and Chief Officer Vidyadevi Pol, who assured them that a strict cleanliness campaign was being implemented in the city. Pol also stated that after obtaining approval for the development work in the Sonar Ali area at the Municipal Council's General Assembly and securing the necessary funds, the issue of closing the drain would be addressed.

The Transformer Caught Fire, Leaving Ramwadi in Darkness Complaints Ignored by Mahavitaran: MANSE Taluka President Issues Warning for Protest

Talegaon Dhamdhere, 17th (Correspondent)

The transformer at Ramwadi, located here, broke down last month. Despite the local residents submitting verbal complaints, the concerned department has not taken any action. Kailas Narke, the Taluka President of Maharashtra Navnirman Sena (MANSE), has issued a warning to Mahavitaran, stating that if the transformer is not replaced within the next two days, a severe protest will be staged.

This month, the transformer has burned out three times, leaving the local residents in darkness. The authorities installed the transformer without proper inspection. However, within five hours of installation, the transformer broke down again. As a result, farmers and local residents are facing financial losses. Additionally, the issue of drinking water has become a major concern. The Junior Engineer from the Mahavitaran office, Aldar, mentioned that the work will be completed within two days.

Shirur Drain and Nallah Encroachment

MNS Protests Begin

Shirur: Representative

Since Thursday (5th), Maharashtra Navnirman Sena (MNS) has started a protest demanding the removal of encroachments on natural drains and nallahs in front of the Shirur Municipal Council, along with other issues.

MNS city president Avinash Ghogre, MNS taluka president Swapnil Malve, and Traffic Sena leader Ravindra Gulade have sat in the protest. On this occasion, MNS city president Avinash Ghogre stated that there has been continuous follow-up with the Shirur Municipal Council for the past three months regarding natural drains and nallahs. However, no concrete steps have been taken. As a result, it has become necessary to hold this protest.

Present at the protest were MNS taluka president Kailas Narke, Janata Dal district president Sanjay Baravkar, Corporator Mangesh Khandre, former MNS city president Sandeep Kadekar, President of the Muslim Community Iqbalbhai Saudagar, Mohammad Hussain Patel, Chandbhai Bhalbhatti, Rambhau Ingale, Pramod Gaikwad, Subhash Jain, Dr. Vaishali Sakhare, Taruka Pathare, and other dignitaries.

These Are the Demands:

- Open the natural drains and nallahs
- Build protective walls for natural nallahs and drains
- Remove encroachments on the drains
- Stop ongoing construction on the drains and take legal action against the responsible parties.

Remove Unauthorized Hoardings on the Nagar Road

MNS Demand: A Petition Submitted to Resident District Collector Muthe

Talegaon Dhamdhere, March 24 (Reporter)

Unauthorized hoardings on the Pune-Nagar road should be removed. Also, action should be taken against those who put up such hoardings, including filing criminal cases. Otherwise, the Maharashtra Navnirman Sena (MNS) will stage a protest, stated Kailas Narke, the Shrirur-Haveli Taluka President of MNS, in a written petition to Resident District Collector Rajendra Muthe.

The petition states that the revenue due to the government for the past 10 years should be collected from the hoarding owners. Otherwise, a protest will be staged against the large hoardings erected. If law and order are disrupted during this period, the government will be held responsible. It is noted that over the past 10 years, the government has lost millions in revenue, and illegal hoardings have been put up on government land, where hoarding owners have reaped millions of rupees. Despite several complaints being filed, no action has been taken so far. Therefore, we will be staging this protest, the written petition submitted to the Pune District Collector's office and Resident District Collector Rajendra Muthe mentions.

While traveling on the Pune-Nagar road, the hoardings draw the attention of many vehicle drivers, increasing the likelihood of accidents. In some places, these hoardings even distort the road. Therefore, there is a demand to remove unauthorized hoardings, which has been conveyed to District Collector Rajendra Muthe through the petition. Kailas Narke also mentioned that letters have been sent to the Taluka Officers of Haveli and Shrirur and the Naib Tehsildars in this regard.

Finally, ITI Gets its Own Land

Mauli Katke: Easier Path for Students' Industrial Education

Wadebolhai: Representative

The Industrial Training Institute (ITI) in Bagholi has finally received its rightful land at Perne Phata. On Saturday (June 30), the District Collector, the Taluka Officer of Haveli, the Tehsildar, the Wagholi Mandal Officer, and the Loni Kand Police Inspector, under police security, handed over the government land to ITI as per the rules. This has made the path easier for students seeking industrial education, as stated by Shiv Sena's Zilla Parishad member Pa. Mauli Katke.

The ITI had been operating on private land at Perne Phata (Taluka Haveli) since 2008. In 2013, the District Collector had allotted 3 acres of government land from Group No. 1413 in Wagholi to ITI. Since then, ITI had made several attempts to take possession of the land. However, due to encroachments and a garden on the land, only 67 gunthas were available. ITI repeatedly tried to acquire 3 acres of land. Finally, under the orders of the District Collector, a team led by the Taluka Officer of Haveli Jyoti Kadam, Tehsildar Prashant Pisal, and Mandal Officer Kishore Shingote, with police support, conducted a measurement of the land on Saturday. Due to encroachments, 3 acres of land were not available. As a result, 67 gunthas of free land and 27 gunthas of encroached garden land were handed over to ITI, with possession receipts.

At this time, there was a verbal confrontation between the revenue officers and the villagers. The Wagholi Gram Panchayat and villagers opposed the handover of the 27 gunthas of garden land. The meeting was attended by Sarpanch Vasundhara Shivdas Khale, Up-Sarpanch Sandeep Satav, former Sarpanch Shivdas Ubale, Rambhau Dabhade, Convenor of Shri Ganesh Tarun Mandal Sandeep Thorat, Gram Vikas Adhikari of the Gram Panchayat Madhukar Date, Loni Kand Police Inspector Pratap Mankar, all members of the Gram Panchayat, and the villagers.

If ITI does not get its rightful land at Perne Phata, the gates will be locked, a statement was given to the District Collector and revenue officers on behalf of the Maharashtra Navnirman Sena (MNS). Following this report in the daily Punyanagari, the government took notice, and the officers handed over the ITI land at Wagholi.

Kailas Narke, President, MNS, Shirur-Haveli

The Gram Panchayat opposed the handover of the 27 gunthas of garden land to ITI as part of the land transfer. The Gram Panchayat has called for a special village meeting on Tuesday (July 3) to discuss the matter. In this meeting, the villagers' stance will be communicated to higher authorities.

Sandeep Satav, Up-Sarpanch, Wagholi

Implementation of Drought Relief Schemes Should Be Carried Out

Shirur Tehsildar Presented with a Memorandum by MNS

Shirur: Reporter

A demand for the implementation of drought relief schemes and the availability of the Marathi version of the Drought Management Code 2016 was made through a memorandum presented by the Shirur MNS to Shirur Tehsildar Ranjit Bhosale.

The memorandum submitted by MNS states that on the 4th of the month, the party had submitted a memorandum to Tehsildar Ranjit Bhosale regarding the implementation of drought relief schemes. However, no detailed information has been provided by the administration on this matter, which shows the administration's lack of seriousness about drought mitigation measures. The Drought Management Code 2016 has been prepared, but there is no Marathi version available anywhere. Despite the government order specifying that all work should be conducted in Marathi, the use of English is incorrect.

The general farming community lives in rural areas. If drought scheme information is made available in Marathi to common farmers, they will better understand their rights. Therefore, the MNS has demanded the immediate release of the Marathi version of the Drought Management Code 2016.

The MNS also pointed out that in villages where there are unemployed youth under the 'MGNREGA' scheme, and their Form 4 has been filled, they should be provided with employment. If employment has been provided, the list of beneficiaries should be made available immediately. The agriculture department has been negligent in spreading awareness of schemes such as Kadhakutti, nurseries, rural warehouses, cold storage, fruit processing, agricultural advice, tourism centers, and mushroom farming. If detailed information about these schemes is provided to the youth in rural areas, various employment opportunities will be created locally. Numerous government schemes remain only on paper, with total neglect from the administration in the taluka.

The taluka administration is urged to take this matter seriously and implement drought relief schemes effectively in the affected areas. The MNS has demanded that information be provided as soon as possible. The memorandum was presented to Tehsildar Bhosale by MNS leaders, including Taluka President Kailam Narke, Taluka President of Manavise Swapnil Malve, City President Avinash Bhongre, Shailesh Jadhav, Vikas Sable, Aditya Maid, Bandu Dudhane, Pravin Tubaki, and Dr. Vaishali Sakhre, under the guidance of District President Sameer Pingale.

Public Movement

Effective Implementation of Government's Drought Schemes

Shirur: Reporter

MNS Submits a Petition to the Tahsildar with Demands

The Maharashtra Navnirman Sena (MNS) has submitted a petition to the Tahsildar of Shirur, Ranjit Bhosale, requesting the effective implementation of various drought relief schemes announced by the government for drought-affected talukas. The party raised concerns that the schemes are not being implemented effectively, and farmers are facing difficulties as a result. MNS has demanded immediate action to carry out the drought relief measures in Shirur taluka.

Present at the event were MNS taluka president Kailas Narke, MNS taluka president Swapnil Malve, city president Avinash Ghogare, vice president Vikas Sable, Aditya Maid, Bandu Tudhane, Pravin Tubaki, Ganesh Jagtap from the Film Workers' Union, Shailesh Jadhav from the HUDCO Action Committee, Aadesh Bargal, Sonu Kalokhe, Chandrakant Bore, Rajendra Todkar, Dattatray Narke, Amol Gaikwad, and others.

In the petition submitted on behalf of MNS, it was stated that various drought-related schemes announced by the government for Shirur taluka are not being effectively implemented, leading to farmers being in distress. The petition demands immediate action to implement these schemes, including a waiver of land revenue for farmers, restructuring of cooperative loans, postponement of recovery of agricultural loans, a 33.50% discount on electricity bills for agricultural pumps, waiver of examination fees for school students, some relaxation in the criteria for work under the Rural Development Fund (ROHYO), provision of drinking water tankers where necessary, continuation of electricity connections for pumps of farmers who have been declared drought-affected, and the establishment of fodder camps for animals.

March of Farmers Victimized by the Faulty Land Acquisition Process

March of the Oppressed Farmers from Shirur Taluka to the Shirur Tehsil Office

Shikrapur: For the last 28 years, the issue of rehabilitation has been a persistent problem in Shirur Taluka. Farmers from the seven dam-affected areas of Pune district, who are fighting for justice over irregular land distribution in hundreds of cases, have come together to take action. They will march to the Shirur Tehsil Office on November 15 to demand justice, as informed by farmers' organization leaders Balasaheb Ghadge and Dr. Dhananjay Khedkar.

In Shirur Taluka, land acquisition has been carried out for about 3568 hectares in the Chaskaman project area for seven dams, namely Veer, Bhama Askhed, Ujani, Temghar, Gunjvani, Kalmudi, and Chaskaman. While some areas have been distributed, many farmers have been wronged in the distribution process, and the exact data regarding the distribution is not being shared with the farmers. Numerous affected farmers are currently fighting for justice in the courts and with the revenue department. Due to various distribution scandals, many farmers are suffering.

Against this backdrop, Dr. Dhananjay Namdev Khedkar, who has taken the lead in the Shikrapur case, along with the All India Consumer Forum, Patanjali Yog Committee, Farmers' Association, and Krantiveer Pratishtan, has decided to continue the struggle together.

Demand for Inquiry into the District Rehabilitation Officer by MNS

The first meeting to decide the course of the struggle has taken place, and at this meeting, more than 100 affected farmers from villages such as Shikrapur, Jategav Budruk, Dhanore, Jategav Khurd, Kondhapuri, Kasari, Sanswadi, Talegaon Dhamdhere, Nimgaon Mhalungi, Pimple Jagatam Wajewadi, Koregaon Bhima, Khandale, Ganegav Khalasa, Dingrajwadi, Rautwadi, Burunjwadi, and other areas were present. During this meeting, the affected farmers decided to submit a memorandum of their demands to the Shirur Tehsildar, Laila Shaikh, and hold a one-day sit-in protest there.

Dr. Dhananjay Khedkar mentioned that illegal land distribution had taken place at several locations in Pune district, and that the district rehabilitation officer, in violation of the law, had been distributing land by colluding with some middlemen. Consequently, Kailas Narke, the Shirur Haveli President of the Maharashtra Navnirman Sena, has demanded a thorough investigation into the district rehabilitation officer's actions.



महाराष्ट्र शासन



महाराष्ट्र शासन

पर्यावरण व वातावरणीय बदल विभाग

१५ वा मजला, नवीन प्रशासन भवन, मादाम कामा रोड,
हुतात्मा राजगुरु चौक, मंत्रालय, मुंबई-४०० ०३२.

दुरध्वनी क्रमांक : (०२२) २२०२९३८८

Email : archana.shirke@nic.in

क्रमांक :- लवेसू-०३२५/प.क.४१/तां.क. १

दिनांक : ०७.०३.२०२५

प्रति,

सदस्य सचिव,

महाराष्ट्र प्रदूषण नियंत्रण मंडळ,

सायन, मुंबई - २२.

विषय : महाराष्ट्र विधानसभा नियम १०५ अन्वये लक्षवेधी सूचना क्रमांक १८३०.
श्री. राहूल कुल, मा. विधानसभा सदस्य

संदर्भ : कक्ष अधिकारी, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई यांचे दिनांक ०६.०३.२०२५
रोजीचे ऑनलाईन पत्र.

महोदय,

श्री. राहूल कुल, मा. विधानसभा सदस्य यांनी महाराष्ट्र विधानसभा नियम १०५ अन्वये दिलेली लक्षवेधी सूचना क्रमांक १८३० ची प्रत सोबत जोडून पाठविण्यात येत आहे.

०२. प्रस्तुत लक्षवेधी मा. अध्यक्षांनी मान्य केली असून, सदर सूचनेत उपस्थित केलेल्या मुद्द्यांच्या अनुषंगाने स्वयंस्पष्ट टिपणी, सद्यःस्थितीदर्शक अहवालासह आजच शासनास सादर करण्यात यावी. सदर प्रकरण विधानमंडळ कामकाजाशी संबंधित असल्याने प्राथम्यक्रमाने हाताळण्यात यावे.

०३. प्रस्तुत लक्षवेधी सूचनेच्या अनुषंगाने मला आपणास कळविण्याचे निर्देश आहेत कि, विधानमंडळ कामकाजाचे गांभीर्य लक्षात घेऊन सदर बाबतची माहिती विभागास खासदुतामार्फत सादर करण्याच्या संबंधितांना सूचना द्याव्यात. तसेच प्रश्नाचे उत्तर पुरक टिप्पणीसह joy.thakur@nic.in / archana.shirke@nic.in या ई-मेल पत्त्यावर तात्काळ पाठविण्यात यावी, ही विनंती.

आपला,

(जॉय ठाकूर)

शास्त्रज्ञ श्रेणी- १ तथा उप सचिव

सोबत : वरीलप्रमाणे

प्रत:-

निवडनस्ती तां.क. १.

लक्षवेधी सूचना

लक्षवेधी सूचनेची प्रत

अति तात्काळ

महत्वाची टिप

क्रमांक : ६०२३०५१/फ,

महाराष्ट्र विधानमंडळ सचिवालय

विधान भवन, मुंबई

दिनांक : ६ मार्च, २०२५

रादरची प्रत ही असुधारित असून मा.सदस्यांचे सुधारित प्रारूप व सुधारित
नावे लक्षवेधी सूचनेवरील नव्याच्या आदल्या दिवशी पुनश्च पाठविण्यात येईल

"धोकादायक कचऱ्याची SLF व INC आधारित वीजनिर्मितीद्वारे
विल्हेवाट लावण्यासाठी एमआयडीसी, एमपीसीबी आणि
एमइपीएल यांच्यात २००४ मध्ये CHWTSDF स्थापना करार
झाला असणे, रंजणगाव, जि. पुणे येथील औद्योगिक क्षेत्रात १
रु/चौमी भाडेपट्ट्यावर ४० हे जमीन दिली असणे, एमपीसीबी
७.७१ कोटी, एमआयडीसी ३७.२ कोटी, MoEF 2.00 कोटी
अनुदान दिले असणे, २००७ पासून SLF, २००८ पासून INC
CHWTSDF सुरु असणे, २००८ मध्ये एमइपीएलला कार्यक्षेत्र
ठरवून देण्यात आले असणे, करारावेळी SLF आणि INC हाच
धोकादायक कचरा विल्हेवाटीचे एकमेव मार्ग असणे, एमइपीएलला
दरवर्षी एकूण १ लाख मेट्रिक टन परवानगी असणे, 2022-23
मध्ये एमइपीएल झोनमधील उद्योगांद्वारे ५ लाख MT धोकादायक
कचरा निर्मिती झाली असणे, उक्त कालावधीत एमइपीएल द्वारे
फक्त १८% कचऱ्यावर प्रक्रिया झाली असणे, एमइपीएल मत्केदारी
निर्माण झाली असणे, एमइपीएल क्षमतेपेक्षा अधिक घातक
कचऱ्याची निर्मिती होणे, Hazardous Waste Rules, 2016
व सह-प्रक्रिया मार्गदर्शक तत्त्वे अंमलबजावणी करणे बंधनकारक
असणे, SLF आणि INC पेक्षा सह-प्रक्रियेला प्राधान्य दिले असणे
MEPL झोन निर्बंध पुनर्वापर न करण्यायोग्य / पुनर्प्राप्त न करत
येणाऱ्या कचऱ्यावर लागूकरणे, २०२४ परिपत्रकानुसार HW सह
प्रक्रियेसाठी MEPL/CHWTSDF द्वारे अट रद्द करणे, एमइपीएल
द्वारे वायू, जल, भूप्रदूषण समस्या निर्माण होणे, याबाबत शासनाने
करायची कार्यवाही व उपयोजना"

प्रेषक :

सचिव-१ (कार्यभार)

महाराष्ट्र विधानमंडळ सचिवालय, मुंबई

प्रति,

प्रधान सचिव,

पर्यावरण व वातावरणीय बदल विभाग,

मंत्रालय,

मुंबई - ४०० ०३२

विषय:- महाराष्ट्र विधानसभा नियम-१०५ अन्वये लक्षवेधी
सूचना

महोदय,

सोबत दर्शविल्याप्रमाणे दिलेली लक्षवेधी सूचना क्रमांक
१८३० दिनांक मार्च २०२५ मा. अध्यक्षानी मान्य केली असून, उक्त
लक्षवेधी सूचना सभागृहाच्या कामकाजात दिनांक मार्च २०२५
रोजी दाखविण्यात आली आहे. या विषयावर मा. पर्यावरण व
वातावरणीय बदल मंत्री यांना सभागृहात दिनांक मार्च २०२५
रोजी निवेदन करावयाचे आहे.

या निवेदनाच्या ७०० प्रती दिनांक मार्च २०२५ पर्यंत या
सचिवालयाकडे पाठवाव्यात

आपला,

कक्ष अधिकारी,

महाराष्ट्र विधानमंडळ सचिवालय

श्री. राहूल कुल, वि.स.स.

सूचनेची प्रत :

(१) श्री. राहूल कुल वि.स.स.

(२) मा. पर्यावरण व वातावरणीय बदल मंत्री

(३) संगणक कक्ष

टिप:

१. लक्षवेधी सूचनेचे विभागीय हस्तांतरण असल्यास प्रथमतः संगणकीय प्रणालीद्वारे विभागाने हस्तांतरण करून उक्त विभागाने
हस्तांतरण मान्य केल्याचे पत्राद्वारे या सचिवालयास अवगत करण्यात यावे.

Government of Maharashtra
Department of Environment and Climate Change

15th Floor, New Administrative Building, Madam Kama Road,
Hutatma Rajguru Chowk, Mantralaya, Mumbai - 400032.

Phone Number: (022) 22029388

Email: archana.shirke@nic.in

Ref: Lavesu 0325/Pr. Kr. 41/T.K. 1

Date: 07.03.2025

To,

The Member Secretary,
Maharashtra Pollution Control Board,
Sion, Mumbai 22.

Subject: Attention-grabbing Notice No. 1830 under Maharashtra Legislative Assembly Rule 105. Shri Rahul Kul, Hon. Member of Legislative Assembly.

Reference: Online letter dated 06.03.2025 from the Section Officer, Maharashtra Legislative Assembly Secretariat, Mumbai.

Sir,

The attention-grabbing notice No. 1830 under Maharashtra Legislative Assembly Rule 105, given by Shri Rahul Kul, Hon. Member of the Legislative Assembly, is being sent herewith for your reference.

2. The said attention-grabbing notice has been approved by the Hon. Speaker, and in connection with the points raised in the notice, a detailed commentary and current status report should be submitted to the Government today itself. Since this matter is related to the functioning of the Legislature, it should be handled on a priority basis.

3. In relation to the aforementioned attention-grabbing notice, I have been instructed to inform you that, keeping in mind the seriousness of legislative proceedings, instructions should be given to the concerned departments to submit the required information regarding this matter via specific channels. Additionally, the response to the query should be sent promptly with supplementary comments to the email addresses joy.thakur@nic.in / archana.shirke@nic.in. Thank you.

xxx

Joy Thakur

Scientist Category - 1 and Deputy Secretary

Enclosure - As above

Copy -

Selection T.K. 1"

Attention Notice

Urgent

Number: 6023051/F
Maharashtra Legislative Assembly Secretariat
Vidhan Bhavan, Mumbai
Date: 6th March 2025

From:

Secretary-1 (In-charge)
Maharashtra Legislative Assembly Secretariat, Mumbai

To:

Principal Secretary,
Department of Environment and Climate Change,
Mantralaya,
Mumbai-400032

Subject: Calling Attention Notice as per Maharashtra Legislative Assembly Rule-105

Sir,

As per the attached document, the Attention Notice number 1830 dated March 2025 has been approved by the Hon'ble Speaker, and the said targeted information has been presented for consideration in the house proceedings on March 2025. On this matter, Hon'ble Minister for Environment and Climate Change is required to present a statement in the house on March 2025.

The 700 copies of this statement must be sent to the Secretariat by March 2025.

Yours sincerely,

Section Officer,
Maharashtra Legislative Assembly Secretariat

Copy of the notice sent to:

1. Mr. Rahul Kul, Vidhan Sabha Secretary
2. Hon'ble Minister for Environment and Climate Change
3. Computer Section

Copy of the Notice

Important Note

This copy is unmodified, and the revised format and corrected names of the hon'ble members will be sent again on the day prior to the discussion on the highlighted notice.

"A contract for the establishment of the CHWTSDF was made in 2004 between MIDC, MPCB, and MEPL for the disposal of hazardous waste through self and INC-based electricity generation. 40 hectares of land at a lease rate of ₹1 per square meter was provided in the industrial area of Ranjangaon, Pune district. MPCB contributed ₹7.71 crore, MIDC ₹37.2 crore, and MoEF ₹2.00 crore in grants. SLF has been operational since 2007, and INC CHWTSDF started in 2008. In 2008, MEPL was given its operational area. At the time of the agreement, SLF and INC were the only two methods for disposing of hazardous waste. MEPL was permitted to process a total of 1 lakh metric tons annually. In the 2022-23 period, 5 lakh metric tons of hazardous waste were generated by industries in the MEPL zone, of which only 18% was processed by MEPL. MEPL has a monopoly, and there has been a generation of more hazardous waste than the MEPL's capacity. The implementation of the Hazardous Waste Rules, 2016 and co-processing guidelines is mandatory. Co-processing has been given priority over SLF and INC. Restrictions on non-recyclable waste, which cannot be recovered, will be applicable to the MEPL zone. According to the 2024 circular, the condition for processing HW through MEPL/CHWTSDF will be revoked. The government will take action and adopt measures regarding the issues of air, water, and soil pollution caused by MEPL."

Shri. Rahul Kul, V.S.S.

Note-

If there is a departmental transfer of the highlighted notice, the department should first complete the transfer through the computerized system, and then inform the Secretariat in writing that the receiving department has accepted the transfer.



Case Title	Kailas Sambhaji Narke Vs. Maharashtra Enviro Power Ltd
Miscellaneous No.	2704138000172025/3
Transaction id	2700410029472025
Bank Transaction id	0402250058912
Payment Date	2025 -02-04 00:00:00.0
Amount	255 Rs.
Status	SUCCESS

S. No.	File Name	Party Name	Location	Document Type
1	Kailas Narke_Additional Affidavit.pdf	Kailas Sambhaji Narke	PUNE (WESTERN ZONE BENCH)	Affidavit

Typed Copy of visit and inspection Report dated 19.09.2024 at Annexure M

Any Specific Observation: Industry visited for verification of compliance of Board Direction Dtd-13.12.2023, 26.08.2024 & Industry reply dtd-10.09.2024, During the visit following observations are noticed-1) Industry has submitted/uploaded Reply to Board Direction Dtd-26.08.2024 on 10.09.2024, 2) During the visit Plasma Gasification-3 TPH, Liquid Incinerator - 1 TPH is in operation. PP informed that Avg. HW received at site is @ 120-150 MT/Day, Out of which Secure Landfill is @ 80-85 MT/Day and Incinerable is @ 40-45 MT/Day 3) Industry has installed Rotary Incineration of capacity- 2 TPH (Liquid & Solid waste), During the visit it is not in operation. 4) Presently they have capped total 6 nos. of Secure Landfill, SLF No. 7 is in operation, PP informed that @ 40% capacity is filled, SLF No.8 excavation work is in progress. 5) They have provided ETP of capacity 100 CMD for treated of waste water (Leachate, vehicle wash), After primary treatment waste water treated in MEE plant of capacity- 50 CMD. MEE condensate further treated in secondary treatment of ETP. Presently @ 25 CMD effluent generated & treated. During the visit sludge bulking noticed in tube settler. JVS sample collected from inlet & outlet of ETP. 6) Presently @ 8000 m³ water stored in Katcha pond (Sample collected) & same water is percolated & collected in pucca pit. Further they are recirculating into Katcha pond. However, during the visit percolation of water noticed outside the compound wall hence industry failed to prevent percolation outside the premises. 7) PP informed that reclamation work of Katcha pond will be completed up to Dec-2024. Katcha pond accumulated water is being treated through ETP & MEE plant. 8) HW storage spillages noticed in Shed No.3, 9) Incinerable HW stored openly & covered by tarpaulin sheet only. 10) Industry has informed that they have submitted Geological & Geohydrological report for proposed landfill site at Plot No.H-4.